

GOVERNMENT OF INDIA
MINISTRY OF POWER
RAJYA SABHA
QUESTION NO06.12.2010
ANSWERED ON
ALLOCATION OF POWER TO STATES .

2901

Shri Nand Kumar Sai

Will the Minister of COALPOWER be pleased to state :-

- (a) whether Government has fixed any criteria for allocation of power to the States from the Central Sector Power Corporations viz. NTPC, NHPC, NPC, etc.;
- (b) if so, the details of demands received from various States during 2008-09 and 2009- 10, State-wise;
- (c) the details of power allocated by these Corporations to each State during the said period;
- (d) whether the State Government of Orissa has made any request to the Central Government for allocation of additional power from these Corporations during the said period; and
- (e) if so, the decision taken by Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI BHARATSINH SOLANKI)

(a) :The allocation of power from Central Generating Stations is made on project to project basis prior to the commissioning of the project as per a formula which is being treated as guidelines w.e.f. April, 2000. As per these guidelines, power from Central Generating Stations is allocated in two parts, namely Firm Share (85%) and unallocated power (15%). While the firm share once allocated is generally not changed unless surrendered by the beneficiary or it is not able to pay requisite dues to Central Public Sector Undertakings, unallocated power, kept at the disposal of the Government, is reviewed from time to time to meet the urgent and overall requirements of power of the States/UTs.

(b) to (e):The 15% unallocated power in Central Generating Stations (CGSs), kept at the disposal of the Central Government, is allocated from time to time keeping in view the emergent and seasonal nature of the requirement, the relative power supply position, utilization of available power resources, operational and payment performance, etc.

As most of the States/UTs in the country including Orissa have been facing power shortages, requests for additional allocation from unallocated power of Central Generating Stations are received from time to time. The quantum of unallocated power in the CGSs being limited, it can only supplement the power available from other sources. Further, at any point of time the entire unallocated power of Central Generating Stations remains allocated to the States / UTs, enhancement in allocation of any State / UT is feasible only by way of equivalent reduction in the allocation of other State (s) / UT(s). Allocation of unallocated power to the States / UTs to the extent of their request, is therefore, not feasible many a times.